

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

FIR No. 101/2020

PS Khajuri Khas

State Vs. Umar Khalid

16.12.2020

Proceedings conducted through VC.

**This is an application for extension of JC remand
of accused Umar Khalid for a period of 14 days.**

Present: Inspector Sunil Kumar from PS Khajuri Khas.
Mr. Trideep Pais and Ms. Rakshanda Deka, Ld.
Counsels for accused Umar Khalid.
Accused Umar Khalid produced through VC
from CJ-2, Tihar Jail.

IO has moved an application for extension of JC for
a further period of 14 days.

A copy of this application is directed to be supplied
to Ld. Counsel for accused on her What's Number.

Ld. Counsel for accused submits that there is no
difference in the reasons in the application filed by the IO
today and in the application which were filed on
31.10.2020, 18.11.2020 and 02.12.2020.

I have heard IO as well as Ld. Counsel for applicant.

Considering the nature of the offences for which the
present FIR has been registered and the accused has been
arrested and the material collected by the IO during
investigation, accused is remanded to JC for a further

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period of 14 days. He be produced before Ld. Duty MM, North-East on 30.12.2020. Application stands disposed of.

At this stage, accused submits that he is having toothache for the last three days, however, he has not received any medical treatment till today. He further submits that a dentist was supposed to visit the Jail today, however, he has not visited for some reason not known to him. Accused submits that he is suffering from pain and it would be difficult for him to wait for another one week for the visit of the dentist. Hence, it is prayed that a direction may be issued in this regard.

Jail Superintendent concerned is directed to provide proper medical treatment to the accused as per rules of Jail Manual. If the dentist is not available in the Jail for check up till next day, accused may be taken to a dentist outside the prison also for the check up and for the treatment, if required. A report of compliance be filed in the court within two days.

Copy of this order be sent to the Jail Superintendent concerned for compliance. Dasti copy be given to the IO.

Order be uploaded on the server.

(DINESH KUMAR)
CMM/NE/KKD/DELHI/16.12.2020